

in Fiji, and if so, are the Government giving any special facilities for the export of Indian textiles to Fiji?

Shri Anil K. Chanda: Does this supplementary arise out of this question?

Mr. Speaker: No.

Shri Dabhi: Do the Indians living in Fiji enjoy full citizenship rights?

Shri Anil K. Chanda: Those who have acquired citizenship do.

Shri Venkataraman: Is it a fact that the Indians in Fiji are under a disability with regard to holding of lands and they are prevented from owning lands there?

Shri Anil K. Chanda: I would like to have notice.

Shri Damodara Menon: Are the Indians who have acquired Fiji citizenship there subjected to this residential tax?

Shri Anil K. Chanda: This tax is levied on all, irrespective of their nationality of origin, if they do not pay income-tax.

Shri Nanadas: To what language group does the majority of the Indians in Fiji belong?

Mr. Speaker: Order, order.

Shri C. R. Chowdary: Is there any Indian Government representative in Fiji?

Shri Anil K. Chanda: We have a Commissioner there.

Shri C. R. Chowdary: To what language group does he belong?

Mr. Speaker: I won't allow that question about language groups.

INDIAN EMIGRATION TO CANADA

***676. Shri P. T. Chacko:** Will the Prime Minister be pleased to state:

(a) how far Indians are permitted entry into Canada for permanent residence;

(b) whether Indians are allowed to acquire citizenship in Canada and if so, on what conditions; and

(c) whether Government have taken any steps to see that the proprietary interests of Indians residing in Canada are protected by the Government of Canada?

The Deputy Minister of External Affairs (Shri Anil K. Chanda): (a) According to the Agreement between the

Governments of Canada and India signed in January, 1951, 150 citizens of India will be admitted into Canada every year for permanent settlement provided they comply with the provisions of the Canadian Immigration Act. In addition to the above, husbands, wives or unmarried children under 21 years of age of a Canadian citizen are admitted for permanent residence provided that (i) they comply with provisions of the Canadian Immigration Act, and (ii) the settlement arrangements are shown to the Canadian authorities to be satisfactory.

(b) Yes, on complying with the requirements of Section 10(1) of the Canadian Citizenship Act, 1946. Copy of the relevant Section is placed on the Table. [See Appendix IV, annexure No. 16]

(c) So far as the Government of India are aware, Indian citizens residing in Canada do not suffer from any disability in acquiring, holding or disposing of property. The question of protecting their proprietary interests does not, therefore, arise.

Shri P. T. Chacko: May I know whether it is the Government of India that selects these 150 people who are permitted entry every year into Canada?

Shri Anil K. Chanda: No, Sir. The Canadian authorities do it.

Shri P. T. Chacko: May I know whether it is a fact that even now there are Indians permanently staying in Canada to whom franchise rights—municipal and federal—have not yet been granted?

Shri Anil K. Chanda: I have no information on this subject, but if they have not acquired the Canadian citizenship, obviously they cannot have the franchise rights.

Shri B. S. Murthy: May I know whether this agreement is for a specified period?

Shri Anil K. Chanda: I have no idea.

Pandit Lingaraj Misra: Does this number of 150 include minor children of a family?

Shri Anil K. Chanda: Children under 21 years of age are allowed over and above the number of 150.

SHARK LIVER OIL

***677. Shri V. P. Nayar:** Will the Minister of Commerce and Industry be pleased to state:

(a) what quantity of Shark Liver Oil is produced in the country annually; and